

A STATEMENT OF THE BOARDS, COUNCILS, COMMITTEES AND OTHER BODIES CONSISTING OF TWO OR MORE PERSONS CONSTITUTED AS ITS PART OR FOR THE PURPOSE OF ITS ADVICE, AND AS TO WHETHER MEETINGS OF THOSE BOARDS, COUNCILS, COMMITTEES AND OTHER BODIES ARE OPEN TO THE PUBLIC, OR THE MINUTES OF SUCH MEETINGS ARE ACCESSIBLE FOR PUBLIC

[Section 4(1)(b)(viii)]

ACCOUNTS BRANCH (Central District):

Minutes of meeting (if any), can be accessible for public after obtaining necessary approval from the Competent Authority/Chairperson, as the case may be and further matter pertains to Administration Branch (HQ), Tis Hazari Courts, Delhi.

आपदा प्रबंधन इकाई, केन्द्रीय, जिला न्यायालय तीस हजारी दिल्ली।

आपदा प्रबंधन इकाई आपदा प्रबंधन, सुरक्षा व अग्नि सुरक्षा समिति जिला न्यायालय तीस हजारी दिल्ली में माननीय न्यायिक अधिकारी (एक अध्यक्ष एवं छः सदस्य) मनोनीत हैं। रिकार्ड अनुसार ऐसा कोई विवरण उपलब्ध नहीं है। सूचना का अधिकार अधिनियम, 2005 अथवा अन्य अधिनियम में दिए गए प्रावधानों के अनुसार बैठकों के विवरण की प्रति उपलब्ध करवाई जा सकती है।

GENERAL BRANCH – CENTRAL DISTRICT

Building Maintenance Committee
Committee of Security and fire safety
De-stress Committee
Welfare Committee (Judicial Officer)
Infrastructure Development Committee
District Level Committee
Condemnation Board
Vulnerable Witnesses Facilities Committee
JJB Committee
Environment Committee
Committee on destruction of Administrative Record
Committee on stamps and seals
Committee on uniform to Group C Employees

हिन्दी अनुभाग, केन्द्रीय हिन्दी कार्यान्वयन समिति, जिला न्यायालय दिल्ली

केन्द्रीय हिन्दी कार्यान्वयन समिति, जिला न्यायालय तीस हजारी दिल्ली में तीन माननीय न्यायिक अधिकारी (एक अध्यक्ष एवं दो सदस्य) मनोनीत हैं। माननीय जिला एवं सत्र न्यायाधीश (मुख्यालय), दिल्ली से प्राप्त अनुमति के अनुसार आम जनता से किसी व्यक्ति को सुझाव देने इत्यादि के लिए आमंत्रित किया जा सकता है। सूचना का अधिकार अधिनियम 2005 अथवा अन्य अधिनियम में दिए गए प्रावधानों के अनुसार प्रति उपलब्ध करवाई जाती है।

JUDICIAL BRANCH – CENTRAL DISTRICT

The Committees for various administrative purposes/ disposal are constituted and information with regard to the minutes of meetings is being provided / supplied at the request of information seeker/ applicant.

DISTRICT COURT LIBRARY – CENTRAL DISTRICT

The Centralized Library Committee is constituted by Ld. District & Sessions Judge (Headquarters), Delhi for purchase of Law Books, Bare Acts, General Books, Law Journals of Court & Residential Library & District Courts Libraries, Purchase of Law Softwares for the Judicial Officers of District Courts, Delhi & District Court Libraries, Purchase of Library Articles, Purchase of Newspapers & Magazines and Binding of the Law Journals of Court & Residential Library, etc. for the Judicial Officers of District Courts, Delhi and District Court Libraries, etc. and presently it consists of One Chairperson and Seven Members.

PURCHASE CELL – CENTRAL DISTRICT

Being court record confidential in nature, Meetings are not open to the public and Minutes are not accessible for public.
